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C.A.No. 3973 OF 2001

ITEM No.1

Court No. 1

SECTION III

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

I.A. No. 2 in Civil Appeal No.3973/2001

M/S. TATA IRON & STEEL CO. LTD.

Appellant (s)

VERSUS

COMMNR. OF CENTRAL EXCISE, PATNA

Respondent (s)

( for clarification of judgment dated 5.5.2004 and Office Report )

Date : 31/01/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE G.P. MATHUR

For Appellant (s)/Mr. Ravinder Narain, Adv.  
Applicant(s)Mr. Ajay Aggarwal, Adv.  
Mr. Rajan Narain,Adv.

For Respondent (s)Mr. G E Vahanvati, SG  
Mr. Devadatt Kamat, Adv.  
Mr. P Parmeswaran, Adv.  
Mr. B. Krishna Prasad,Adv.(NP)

UPON hearing counsel the Court made the following  
O R D E R

The prayer made in the application does not fall within  
the purview of clarification. The application is rejected.

(D.P. WALIA)  
COURT MASTER

(RADHA R. BHATIA)  
COURT MASTER